

THE FIFTH SCHEDULE

(See Section 136)

Form of Counter Foil and Receipt for Rent

Note. - In the forms sold to Court of Wards Estates and to other proprietors, if they so desire, the receipt portion will be printed in duplicate.

COUNTERFOIL

Book No.....Page No.....

Receipt No.....

Name of landholder.....

Received from tenant (name and father's name)..... of
village....., mahal....., patti....., as follows :

Date	By whom paid (description)	Nature of tenant's holding	of	Kisht and year	Whether on account of rent or of sayar	Whether in full or in part payment	Amount received
							Rs. np.

..... Signature of landholder or agent

Note. - Under Section 133 of the United Provinces Tenancy Act, separate receipts must be issued for each payment of rent or of sayar.

RECEIPT

Book

No.....Page

No.....

Receipt No.....

Name of landholder.....

Received from tenant (name and father's name)..... of
village, mahal....., patti, as follows :

Date	By whom paid (description)	Nature of tenant's holding	of	Kisht and year	Whether on account of rent or of sayar	Whether in full or in part payment	Amount received
							Rs. np.

.....Signature of landholder or agent

Note. - Under Section 133 of the United Provinces Tenancy Act, separate receipts must be issued for each payment of rent or of sayar.